

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 234 OF 2018

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NOS. 41028 & 88367 OF 2018

(Applications for interim direction)

WITH

INTERLOCUTORY APPLICATION NO. 54938 OF 2018

(Application for filing additional documents)

WITH

INTERLOCUTORY APPLICATION NO. 133637 and 145079 OF 2018

(Application for Impleadment & Modification of Order dt. 31.8.2018)

WITH

INTERLOCUTORY APPLICATION NO. 160959 OF 2018

(Application for Impleadment as party respondent)

Shantanu Kumar & Ors.

... Petitioners

Versus

Union of India & Ors.

... Respondents

OFFICE REPORT

The Writ Petition alongwith applications above-mentioned except I.A. No. 160959 of 2018 was listed before the Hon'ble Court on 29.10.2018 with Office Report dated 27.10.2018, when the Court was pleased to pass the following order:

“At the request of Mr. Tushar Mehta, learned Solicitor General appearing for the respondent-Union of India, list the matter on 13.11.2018.”

It is submitted that Ms. Pallavi Pratap, Advocate has on 01.11.2018 filed Vakalatnama/appearance and an I.A. for Impleadment as Party Respondent on behalf of Applicant— Mr. Ashok John. The said application has been registered as I.A. Nos. 160959 of 2018 and stands included in the Paper Books.

It is further submitted that both the Status Report on behalf of CBI in sealed covers are being circulated at the residential offices of the Hon'ble Judges on 12.11.2018 through Special Messenger.

The Writ Petition alongwith applications above-mentioned is listed before the Hon'ble Court with this Office Report for orders.

Dated this the 12th day of November, 2018.

Sd/-
Assistant Registrar